

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 1080/2022

(Arising out of impugned final judgment and order dated 19-01-2021 in CRLA No. 2183/2011 passed by the High Court Of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

KANTI LAL

Respondent(s)

(IA No. 16797/2022 - EXEMPTION FROM FILING O.T.)

Date : 22-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mr. Amit Singh, Adv.

For Respondent(s) Mr. Anilendra Pandey, AOR
Mr. Nadeem Hussain, Adv.
Ms. Suchita Dixit, Adv.
Mr. Sandeep, Adv.
Ms. Kumari Bandana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 21.09.2022.

Trial Court Records be requisitioned and if required, depositions of witnesses and relevant documents would be translated into English.

E-copy of the Trial Court Records would be available to the learned counsel for the parties.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR